The Nagaland Municipality Disclosure Act, 2011 (Act No. 7 of 2011)

Received the assent of the Governor of Nagaland on 06/06/2011 and published in the Nagaland Gazette extraordinary dated 29/06/2011.

An -Act-

To provide for transparency and accountability in the functioning of Municipalities.

Be it enacted by the Legislature of the State of Nagaland in the 62^{nd} year of the republic of India as follows:

Short title, Extend and Commencement.

- 1. (1) This Act may be called the Nagaland Municipality Disclosure Act of 2011.
 - (2) It extends to the whole of the State of Nagaland having elected Municipalities.
 - (3) It shall come into force on an appointed date to be notified by the State Government.

Definition

- 2. In this Act unless there is anything repugnant in the subject context:
 - (i) Assets mean all movable assets vested in the Municipalities;
 - (ii) Municipality means an institution of Self-Government constituted under Section 8 and Section 20 of the Nagaland Municipal Act, 2001.

Obligation of Municipality

- Every Municipality shall maintain and publish all its records duly catalogued and indexed, in a manner and form which enables the Municipality under this Act to disclose the required information as specified in Part-A and Part-B of Appendix of his Act at quarterly intervals.
- Manner of Disclosure shall include:-

Manner of Disclosure

- (a) Newspaper in Local dialects and English language;
- (b) Website;
- (c) Notice boards of the Municipality;
- (d) Ward Offices;
- (e) Any other mode, as may be prescribed, by the State Government under this Act, Rules or Notifications issued from time to time.

APPENDIX

PART-A

- 1. Particulars of the Municipality;
- A statement of the Councils, Committees and other Bodies consisting of two or more person constituted as its part of the purpose of its advice, and minutes of the meetings of those councils, Committees and other Bodies;
- 2. A directory of its officers and employees;
- 3. The particulars of officers who grant concessions, permits or authorizations for each activity;

PART-B

- Audited financial statements of Balance Sheet, Receipts and expenditures, and
 cash flow on a quarterly basis, within two months of end of each quarter; and
 statutorily audited financial statements for the full financial year, with 3 (three)
 months of the end of the financial year;
- The service levels being provided for each of the services being undertaken by the Municipality;
- 3. Particulars of all plans, proposed expenditures, actual expenditures on major services provided or activities performed and reports on disbursements made;
- 4. Details of the subsidy programmes on the major services provided or activities performed by the Municipality, and manner and criteria of the identification of beneficiaries for such programmers;
- Particulars of the Master Plan, City Development Plan, Vision Documents or any other plan concerning the development of the Municipal area;
- The particulars of major works as may be defined in the Rules to be made under this Act, together with information on the value of works, time of completion, and details of contract;
- 7. The details of the Municipal funds i.e., income generated in the previous year by the following:-
- (a) Taxes, duties, cess and surcharge, rent from the properties, fees from the licences and permission;

- (b) Taxes, duties, cess and surcharge, rent from the properties, fees from the licenses and permission that remain uncollected and the reasons thereof;
- (c) Share of taxes levied by the State Government and transferred to Municipality and the Grants released to the Municipality;
- (d) Grants released by the State Government for the implementation of the Schemes, Projects and Plans assigned or entrusted to Municipality, the nature and extent of utilization;
- (e) Money raised through donation or contribution from public or Non-Governmental agencies.
- 8. Annual budget allocated to each Ward.

Such other information as may be prescribed by the State Government under Part-A or Part -B